गत बारह माह के दौरान वस्तुओं के स्नामास भीर नियति में वृद्धि

108. डा. ग्रबरार भहमद : क्या बाणिज्य मंत्री यह बताने की कृया करेंगे कि पिछले बारह महीनों के दौरान किन-किन वस्तुओं के निर्यात में वृद्धि हुई है ग्रीर प्रत्येक मामले में यह वृद्धि कितनी-कितनी हुई है तथा इसी अवधि के दौरान किन-किन वस्तुओं के ग्रायात में वृद्धि हुई है ग्रीर प्रत्येक म मने में इस वृद्धि की माना कितनी-कितनी है ?

बाणिज्य मंत्रालय में उपमंत्री (श्री शांतिलाल पुरुषोतमवाल पटेल) : मुख्य वस्तुओं के निर्यात तथा आषान के आंकड़े वित्तीय वर्ष के आधार पर संकलित किये जाते हैं। तदनुसार एक विवरण पत्र संलग्न है जिसमें वर्ष 1989-90 भीर अप्रैल-सितम्बर, 1990 की अवधि के दौर न पिछले वर्ष की इसी अवधि की तुलना में मुख्य वस्तुओं के निर्यात तथा आयान सं हुई निरन्तर विद्वादशीयी गई है।

(बेजिए परिशिष्ट 156, अनुपत्न सं० 3)

Settlement of cases of 1984 RIOT affected borrowers

- 109. SARDAR IAGJIT **SINGH** AURORA; Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that in the light of the order of 7-11-1989 issued by the Supreme Court' in the cases filed by the riot affected persons, the Reserve Bank of India had issued orders to other banks to review the credit facilities granted to the November, 1984 riot affected borrowers and decide the case of each loanee on merit and to afford such relief as may be reasonable;
- (b) whether it is a fact that some banks have written off the amounts due from some borrowers where recoveries were not possible due to their inability to repay the loan;

- (c) if so, what is the number of such cases and what is the amounts due which have been written off by these banks:
- (d) what is the number of cases that are still pending for review 'for final set-tlement;
- (e) if aot what are the reasons for not reviewing and deciding these cases; and
- (f) whether any instructions have been issued to banks laying down time limit by -which the review cases are to be settled.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND THE. DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) Reserve Bank-of India (RBI) had in the light of the Supreme Court Order advised all the Scheduled Commercial Banks to make a review of the credit facilities granted to all the November, 1984 riot affected borrowers on merits and afford such relief as may be considered reasonable.

- (b) and (c) RBI have reported that reports received from banks so far in Pursuance of their advice indicate that the banks have written off Rs. 96.32 lakhs in 860 cases.
- (d) and (e) As per the reports received by RBI so far 947 cases of review were pending with banks. RBI are monitoring these cases with concerned banks.
- (f) The banks were advised by Reserve Bank of India to complete the review by31st March, 1990.

गरीबी रेखा से नीचे जीवन यापन करने बाले गरीब लोगों कें बैकों द्वारा ऋण विए जाने के लिए व्यवस्था

110. डा. ग्रहरार ग्रहमदः क्या वित मंत्रीयह बताने की कृपाकरेंगे किः

(क) क्या गरीबी रेखा मे नीचे जीवन य.पन करने वाले गरीब लोगों को पिछले वारह महीनों के दौरान कोई बैंक